ITEM NO.32

COURT NO.12

SUPREME COURTOF INDIA RECORD OF PROCEEDINGS

Civil Appeal No(s). 5928/2023

RAJENDRA SADANAND JUJARE AND ORS & ORS. Appellant(s)

VERSUS

DR LATA M PATIL AND ORS & ORS.

Respondent(s)

Date : 29-01-2025 This appeal was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA HON'BLE MR. JUSTICE MANOJ MISRA

For Appellant(s) : Mr. Ashwin Kumar Nair, AOR Mr. Agam Sharma, Adv. Mr. Wazid Hasan, Adv.

For Respondent(s) :Mr. T. Mahipal, AOR

Mr. A.K.De, Adv. Mrs. Ananya De, Adv. Ms. Chandini Sharma, Adv. Mr. Anjan Sinha, Adv. Ms. Rebbeca Dias, Adv. Mr. Pramit Saxena, AOR

UPON hearing the counsel the Court made the following O R D E R

1. The order impugned has been passed by non-judicial member of the National Consumers Disputes Redressal Commission. The legality and propriety of such decision making is considered by three Judge Bench in Civil Appeal No. 3743 of 2023 in *The New India Assurance Co. Ltd. Vs. M/S Aczet Private Limited (EARLIER Known As M/S Citizen Scale (INDIA) Private Limited).* 

The relevant portion of the order is as under:

"1. One of the issue of seminal importance raised on behalf of the appellant is

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whether the composition of two-member Bench of a Tribunal like the National Consumer Disputes Redressal Commission (`NCDRC') must include a Judicial Member, who should also be the Presiding Member of the Bench. Since the determination of the issue is likely to have its impact on the composition of various Tribunals constituted under the different statutes, we request the learned Attorney General for India, duly assisted by one of the Additional Solicitor General, to assist the Court on the next date of hearing."

2. In view of the above order, we direct the present case to be posted along with C.A. No. 3743 of 2023.

(KAPIL TANDON) COURT MASTER (SH) (NIDHI WASON) COURT MASTER (NSH)